# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 8<sup>th</sup> day of February, 2011

### ORIGINAL APPLICATION No.358/2009

#### <u>With</u>

# MISC. APPLICATION No.38/2011

CORAM:

HON'BLE MR.ANIL KUMAR, ADMINISTRATIVE MEMBER

Dr.K.J.Dave S/o Late Shri Jugatram Dave, R/o 2/196, SFS Agarwal Farm, Mansarovar, Jaipur.

... Applicant

(By Advocate : Shri Saugath Roy)

#### Versus

- Union of India through Secretary, Department of Ayush, Ministry of Health & Family Welfare, Red Cross Bhawan, Red Cross Road, New Delhi.
- Director,
   Central Council for Research in Ayurveda & Siddha,
   61-65, Industrial Area,
   Opposite D Block Janakpuri,
   New Delhi.
- 3. Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.

... Respondents

(By Advocate : Shri Gaurav Jain)

## ORDER (ORAL)

PER HON'BLE MR.ANIL KUMAR

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The applicant had filed this OA thereby praying for the following relief:

"That the official respondents be directed to grant the interest to the applicant on the amount of DCRG and leave encashment amounting to Rs.3,50,000 and Rs.1,50,000 for the period it became due on his attaining the superannuation i.e. 31.10.2002 till its actual payment as on 11:6.2007 @ 24 percent per annum as per Rule-68."

- 2. MA 38/2011 has also been moved by the applicant praying for taking on record the letter dated 20.1.2011 (Ann.A-1/10), passed by the respondents with the approval of the Standing Finance Committee, regarding payment of interest on usual rate on the withheld amount.
- 3. In view of the submission made in the MA, the MA is allowed and the order dated 20.1.2011 (Ann.A-1/10) annexed thereto is taken on record.
- 4. In the aforementioned letter dated 20.1.2011 (Ann.A-1/10), issued by the Central Council for Research in Ayurveda and Siddha (An autonomous organisation under Ministry of Health & Family Welfare, Govt. of India), New Delhi, it has been stated that the Standing Finance Committee has approved the payment of interest on the withheld amount on usual rate subject to condition of withdrawal of the case as out of court settlement.
- 5. Since the respondents have agreed for the payment of interest on usual rate, the MA as well as OA stand disposed of with a direction to the respondents to make payment of interest on the withheld amount to the applicant as per the rates prescribed under the rules within a period of three months from the date of receipt of a copy of this order. No order as to costs.

And Suma (ANIL KUMAR) MEMBER (A)